

Government of Jammu and Kashmir
Home Department
Civil Secretariat; Srinagar/Jammu.

Notification
Srinagar the 27th of September, 2023.

S.O.- 504 In exercise of the powers conferred under section 432 of the Code of Criminal Procedure, 1973 read with S.O 188(E) of 1974 dated 20th March, 1974, issued by the Ministry of Home Affairs, Government of India, the Lieutenant Governor is pleased to order that the remaining term of imprisonment of the two (02) life convict prisoners, mentioned in the Annexure to this notification, shall be remitted with effect from 2nd October, 2023, subject to the following conditions:

- i. That they shall furnish a surety bond and a personal bond to the satisfaction of the concerned Superintendent jail before their release.
- ii. That they shall maintain peace, good character and behaviour in the society.
- iii. That they shall not indulge into any unlawful activity which is prejudicial to the maintenance of the public order and security of the State.
- iv. That they shall ensure their presence before the concerned Police Station once in six months.
- v. The Police Station concerned shall keep watch on the activities of the released prisoners.

By order of the Lieutenant Governor.

Sd/-
(R.K.Goyal)IAS
Financial Commissioner/
Additional Chief Secretary.
Dated: 27 .09.2023

No. HOME-Jail/187/2022-10-HOME

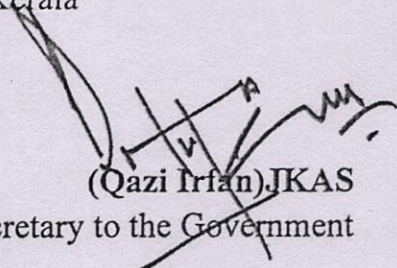
Copy to:

1. Director General of Police, J&K.
2. Special DG, CID, J&K.
3. Director General of Prisons, J&K
4. Principal Secretary to Hon'ble Lieutenant Governor.
5. Commissioner/Secretary to the Government, General Administration Department.

6. Divisional Commissioner, Kashmir.
7. Divisional Commissioner, Jammu.
8. Director, Archives, Archaeology and Museums, J&K.
9. Director Information, J&K Srinagar with the request to have it published in leading dailies of the UT.
10. Secretary to the Government, Department of Law, Justice and PA.
11. Private Secretary to the Chief Secretary, J&K.
12. Private Secretary to the FC(ACS), Home Department.
13. I/C Website, Home Department.
14. Concerned file
15. Stock file (w.2.s.c).

Copy also to the:

1. Joint Secretary (JKL), Ministry of Home Affairs, Government of India.
2. Deputy Inspector General of Prisons & Correctional Services (HQ), Prisons Headquarters, Poojappura, Thiruvananthapuram, Kerala


(Qazi Irfan)JKAS
Additional Secretary to the Government

Annexure to Notification S.O. 504 of 2023 dated 27th September, 2023

| S.No. | Name | Age (in years) | Gender | Offence u/s | Punishment | Period already undergone |
|-------|---|----------------|--------|--------------|-------------------|---|
| 01 | Sansar Chand S/o Amar Nath R/o Karlah, Tehsil Chenani, Udhampur. | 51 | Male | 376, 451 RPC | Life Imprisonment | 16 years, 11 months and 14 days upto 15.07.2023 (Excluding Remission) |
| 02 | Mangla Kumar S/o P. Ragwan R/o Vadakke Aluvila Veedu Exhukone PO & P/S Kottarakkara Thaluk Kollam Kerala. | 55 | Male | 302 RPC | Life Imprisonment | 16 years, 07 months and 17 days upto 15.08.2019 (Excluding Remission) |

(Qazi Inqas) IKAS

Additional Secretary to the Government